

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO.681
TO BE ANSWERED ON 13.12.2018**

Renaming of Sports Authority of India

681. SHRI R. GOPALAKRISHNAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to rename the Sports Authority of India as Sports India;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether the Government has taken steps to ensure transparency in the selection of players to represent the country in various international sports events; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH
AFFAIRS AND SPORTS
{COL. RAJYAVARDHAN RATHORE (RETD.)}**

(a) & (b): Yes, Madam. The name of Sports Authority of India (SAI) does not depict the encompassing role in the development of sports which it has been playing for last three decades. Therefore, it was felt that the name should suitably be changed to 'Sports India' as in the case with developed

countries where such bodies have been named UK Sports, Australia Sports etc. Accordingly, the process for changing the name is being followed.

(c) & (d): Selection of players to represent the country in various international sports events is being made by the National Sports Federations (NSFs) of the respective sports disciplines as per the provisions made by the Government under the guidelines for Assistance to National Sports Federations. In addition, National Observers are also deputed to observe the trial / selection process and submit independent reports to the Government.
